

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 22/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : CP/640/ (IB)/2017
NAME OF THE PETITIONER(S) : AUTOCOP (I) PVT LTD
NAME OF THE RESPONDENT(S) : DIGITAL SECURITY SOLUTIONS PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

17 MONISH K. VIG

Advocate for
Applicant

(Signature)

ORDER

Counsel for petitioner present and stated that the notice has been sent to the respondent but has not filed the proof of delivery. In the circumstances, the counsel for petitioner is directed to send private notice/e-mail communication to the respondent for his appearance and for making submissions and file proof of ~~the same~~ ^{service} by way of an affidavit by the next date of hearing. Time extended at request. Put up on 28.11.2017.

- sel -
S Vijayaraghavan
Member (Technical)

- sel -
K Anantha Padmanabha Swamy
Member (Judicial)